## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/2/2016

NAME OF THE PETITIONER(S)

: Shri Manohar K.L. and another

NAME OF THE RESPONDENT(S)

: Swadharma Swaraajya Sangha & 13 others

**UNDER SECTION** 

: 397/398

S.No. Name (in Capital)	Represented by	Signature
P.M. VAISACA A.K. MYNSAMY	COUNSEL FOR PETITIONER &	P.M. Vatale
T. Sri Krishna Bhagovat Gr P. Sulla Reddy	counsel for Ry	A0)2

## **ORDER**

Ms P M Vatsala, counsel for petitioners present. Shri T Sri Krishna Bhagavat, counsel for R1 present. Counsel for petitioner filed CA 45/2016 to bring the LRs of P2 since P2 died. In the same application, she has prayed to bring the LRs of R2. Counsel for R1 reported that he has no objection for allowing the CA. for bringing the LRs of P2. The prayer is considered. In regard to prayer (b), counsel for petitioner is directed to cause service of notice to the proposed LRs of R2 and file proof of sending and effecting notice by way of an affidavit by the next date of hearing for passing appropriate order. Counsel for petitioner also stated that there is no requirement of bringing the LRs of R9 & R12 for the reason that their LRs have already been shown as respondents in the TCP and filed a memo to this effect. The memo is taken on record. Put up on 30.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)